No. 2]

NEW DELHI, FRIDAY, JANUARY 1, 1999/PAUSA 11, 1920

9 GI/99 (1)

2-9-1993  833.40"

"2-9-1993 से 31-12-1998 तक (दोनों तारीखों को सम्मिलित करते हुए)  833.40

1-1-1999 से  811.15"

[फा. सं. 2/31/98-एन. एस.-II]

एस. डी. पाट, अधिकारिक सूची

MINISTRY OF FINANCE  
(Department of Economic Affairs)  

NOTIFICATION  
New Delhi, the 1st January, 1999

G.S.R. 2(E).— In exercise of the powers conferred by section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Recurring Deposit Rules, 1981, namely :—

1. (1) These rules may be called the Post Office Recurring Deposit (Amendment) Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Post Office Recurring Deposit Rules, 1981, in rule 9, in both the Schedules, for the last item, namely, "From 2.9.1993 833.40", the following items shall be substituted, namely —

"From 2.9.1993 to 31.12.1998 (both dates inclusive) 833.40
From 1.1.1999 811.15"

[F.No. 2/31/98-NS. II]  
S.D. PAUL, Under Secy.

2. In exercise of the powers conferred by section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Time Deposit Rules, 1981, namely:-

1. (1) These rules may be called the Post Office Time Deposit (Amendment) Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Post Office Time Deposit Rules, 1981, in rule 7, for Table L and the Notes thereunder, the following Tables and Notes shall be substituted, namely :-

Table L
(For deposits made on or after 2nd September, 1993 but before 1st January, 1999)

<table>
<thead>
<tr>
<th>Period of deposit</th>
<th>Rate of interest per annum</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 year</td>
<td>10.5 per cent</td>
</tr>
<tr>
<td>2 years</td>
<td>11 per cent</td>
</tr>
<tr>
<td>3 years</td>
<td>12 per cent</td>
</tr>
<tr>
<td>5 years</td>
<td>12.5 per cent</td>
</tr>
</tbody>
</table>

Table M
(For deposits made on or after 1st January, 1999)

<table>
<thead>
<tr>
<th>Period of deposit</th>
<th>Rate of interest per annum</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 year</td>
<td>9 per cent</td>
</tr>
<tr>
<td>2 years</td>
<td>10 per cent</td>
</tr>
<tr>
<td>3 years</td>
<td>11 per cent</td>
</tr>
<tr>
<td>5 years</td>
<td>11.5 per cent</td>
</tr>
</tbody>
</table>

Notes: (1) For deposits made on or after the 1st October, 1979 and before 24th April, 1992, interest will be payable at the rate specified in Table C or Table D or Table E or Table F or Table G or Table H or Table I or Table J or Table K, as the case may be, calculated at half-yearly compounding basis.

(2) For deposits made on or after the 24th April, 1992, interest will be payable at the rates specified in Table K or Table L or Table M, as the case may be, calculated at quarterly compounding basis.
नई दिल्ली, 1 जनवरी, 1999

सा. का. नि. 4 (अ).—केन्द्रीय सरकार, सरकारी संबंध—पत्र (स्वायत्त)

1. (1) इस नियमों का प्रभावित नाम किसी विकास पत्र (संसोधन) नियम, 1999 है।

(2) ये राज्यपाल में प्रकाशन की तारीख को प्रभुत होगी।

2. किसा विकास पत्र नियम, 1988 में—

(क) नियम 12 में, उप-नियम (4) के परिवर्तन का स्वायत्त उन-नियम अन्तः स्वायत्त किया जाएगा, अर्थात्—

"(5) उप-नियम (1) से उप-नियम (4) में किसी व्यक्ति के होते हुए भी 1 जनवरी, 1999 को या उसके पश्चात ऋषि किया गया पत्र की परिवर्तन अन्तः विभाग की तारीख से प्रारंभ होकर इसमें होगी। उसकी परिवर्तन अन्तः विभाग की समय के पश्चात किसी भी समय पत्र के भुगतान जाने पर संदेह रहकर, जिसमें व्याज सम्मिलित है, 1000 रूपए के अंकित मूल्य के लिए 2000 रूपए और किसी अन्य अंकित मूल्य के लिए अनुपातिक दर से होगी।"

(ख) नियम 13 में, उप-नियम (7) के परिवर्तन का स्वायत्त उन-नियम अन्तः स्वायत्त किया जाएगा, अर्थात्—

"(8) नियम 12 में या उप-नियम (1) में किसी व्यक्ति के होते हुए भी, यदि 1 जनवरी, 1999 को या उसके पश्चात ऋषि किया गया कोई पत्र, जिसकी परिवर्तन के पश्चात किसी समय भुगतान जाता है, तो संदेह रक्षा, जिसमें व्याज सम्मिलित है, 1000 रूपए अंकित मूल्य के पत्र के लिए गीत के सारांश में विनिर्दिष्ट रूप से होंगी और किसी अन्य अंकित मूल्य के लिए अनुपातिक दर से होगी, अर्थात्—

सारणी

<table>
<thead>
<tr>
<th>पत्र की तारीख से भुगतान जाने तक का अर्थधार्म</th>
<th>संदेह रक्षा के सारांश में व्याज सम्मिलित है (रूपए में)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. दो वर्ष और छह माह या उससे अधिक किन्तु तीन वर्ष से कम</td>
<td>1280</td>
</tr>
<tr>
<td>2. तीन वर्ष या उससे अधिक किन्तु तीन वर्ष और छह माह से कम</td>
<td>1380</td>
</tr>
<tr>
<td>3. तीन वर्ष और छह माह या उससे अधिक किन्तु चार वर्ष से कम</td>
<td>1450</td>
</tr>
<tr>
<td>4. चार वर्ष या उससे अधिक किन्तु चार वर्ष और छह माह से कम</td>
<td>1560</td>
</tr>
<tr>
<td>5. चार वर्ष और छह माह या उससे अधिक किन्तु पांच वर्ष से कम</td>
<td>1650</td>
</tr>
<tr>
<td>6. पांच वर्ष या उससे अधिक किन्तु पांच वर्ष और छह माह से कम</td>
<td>1770</td>
</tr>
<tr>
<td>7. पांच वर्ष और छह माह या उससे अधिक किन्तु छह वर्ष से कम</td>
<td>1870</td>
</tr>
</tbody>
</table>

[भा. भ. 2/3/98-एन. एन. -II]
एन. डी. पाल अधिकारी
NOTIFICATION

New Delhi, the 1st January, 1999

G.S.R. 4 (E).—In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the Kisan Vikas Patra Rules, 1988, namely:

1. (1) These rules may be called the Kisan Vikas Patra (Amendment) Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Kisan Vikas Patra Rules, 1988,

(a) in rule 12, after sub-rule (4), the following sub-rule shall be inserted, namely:

"(5) Notwithstanding anything contained in sub-rules (1) to (4), the maturity period of a certificate purchased on or after the 1st January, 1999 shall be six years commencing on the date of the certificate. The amount inclusive of interest, payable on encashment of the certificate at any time after the expiry of its maturity period shall be Rs.2,000/- for a denomination of Rs.1,000/- and at proportionate rate for any other denomination."

(b) in rule 13, after sub-rule (7), the following sub-rule shall be inserted, namely:

"(8) Notwithstanding anything contained in rule 12 or in sub-rule (1), if a certificate issued on or after 1st January, 1999 is encashed at any time after the expiry of two years and six months from the date of the certificate, the amount payable inclusive of interest shall be as specified in the Table given below for certificate of the denomination of Rs.1,000/- and at proportionate rate for any other denomination, namely:

<table>
<thead>
<tr>
<th>Period from the date of the certificate to the date of its encashment</th>
<th>Amount payable inclusive of interest (in rupees)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Two years and six months or more but less than three years.</td>
<td>1280</td>
</tr>
</tbody>
</table>
2. Three years or more but less than three years and six months. 1380

3. Three years and six months or more but less than four years. 1450

4. Four years or more but less than four years and six months. 1560

5. Four years and six months or more but less than five years. 1650

6. Five years or more but less than five years and six months. 1770

7. Five years six months or more but less than six years. 1870

[F. No. 2/3/98-NS-II]

S. D. PAL, Under Secy.


अधिसूचना

नई दिल्ली, 1 जनवरी, 1999

स. का. नि. 5 (अ) — केंद्रीय सरकार, सरकारी विभाग वंचन अधिनियम, 1873 (1873 का 5) की धारा 15 द्वारा प्रदत्त सविक्षेपों का प्रयोग करते हुए, डाक्टर ( मासिक आय खाता) नियम, 1987 का और संस्करण करने के लिए निम्नलिखित नियम बनायी है, अर्थात् —

1. (1) इन नियमों का संक्षिप्त नाम डाक्टर ( मासिक आय खाता) (संस्करण) नियम, 1999 है।

(2) ये राजनीत में प्रकाशन की तारीख को प्रकट होगी।

2. डाक्टर ( मासिक आय खाता) नियम, 1987 के नियम 8 के उपरिनियम (1) में, "2 सितंबर, 1993 को या इसके पश्चात् की गई जमा पर व्याव 13 प्रतिष्ठा प्रतिवर्ष की दर से मिलेगा" सब्दों और अंशों के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् —

"1 जनवरी, 1999 को या उसके पश्चात् की गई जमा पर व्याव 12 प्रतिष्ठा प्रतिवर्ष की दर पर होगा।"

[फ. सं. 2/31/98-एन. एस.-11]

एम. डी. पाल, अधि सचिव

टिप्पणी:— मूल नियम स. का. नि. 701 (अ), तारीख 10-8-1987 द्वारा प्रकाशित किए गए थे और स. का. नि. 805 (अ), तारीख 21-7-1988, स. का. नि. 46 (अ), तारीख 20-1-1989, स. का. नि. 581 (अ), तारीख 12-9-1991, स. का. नि. 430 (अ), तारीख 24-4-1992 स. का. नि. 390 (अ), तारीख 29-4-1993 और स. का. नि. 585 (अ), तारीख 2-9-1993 द्वारा संशोधित किए गए।
NOTIFICATION

New Delhi, the 1st January, 1999

G. S. R. 5 (E).— In exercise of the powers conferred by Section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office (Monthly Income Account) Rules, 1987, namely :-

1. (1) These rules may be called the Post Office (Monthly Income Account) Amendment Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Post Office (Monthly Income Account) Rules, 1987, in rule 8, in sub-rule (1), after the words, figures and letters "after the 2nd September, 1993 shall bear interest at the rate of 13 per cent per annum", the following words, figures and letters shall be inserted, namely :

"The deposit made on or after the 1st January, 1999 shall bear interest at the rate of 12 per cent per annum."

[F. No. 2/31/98-NS-II]

S. D. PAUL, Under Secy

NOTIFICATION
New Delhi, the 1st January, 1999

G.S.R. 6(E).—In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the Indira Vikas Patra Rules, 1986, namely:

1. (1) These rules may be called the Indira Vikas Patra (Amendment) Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Indira Vikas Patra Rules, 1986, in rule 8, -

(i) after sub-rule (2B), the following sub-rule shall be inserted, namely:

"(2C) Where a certificate of any denomination has been purchased on or after the 1st January, 1999, it may be encashed at any time after the expiry of six years from the date of issue by presenting it before the post office of issue.";

(ii) sub-rule (4) shall be substituted by the following sub-rule, namely:

"(4) In the case of a certificate purchased on or after 1st April, 1987 and on or before 29th February, 1988, or on or after 2nd September, 1993 and on or before 31st December, 1998, interest at the rate of 13.43 per cent per annum compounded on the initial sale value of the certificate shall be deemed to have accrued at the end of each year, calculated from the date of initial purchase of the certificate from the post office up to the end of the fifth year for the purpose of tax payable by a holder in relevant assessment year under any law for the time being in force.";

(iii) after sub-rule (4), the following sub-rule shall be inserted, namely:

"(5) In the case of a certificate purchased on or after 1st January, 1999, interest at the rate of 12.25 per cent per annum compounded on the initial sale value of the certificate shall be deemed to have accrued at the end of each year, calculated from the date of initial purchase of the certificate from the post office up to the end of the sixth year for the purpose of tax payable by a holder in relevant assessment year under any law for the time being in force."

[F No. 2/31/98-NS.-II]

S. D. PAUL, Under Secy.

NOTIFICATION
New Delhi, the 1st January, 1999

G.S.R. 7(E).—In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the National Savings Certificates (VIII Issue) Rules, 1989, namely:—

1. (1) These rules may be called the National Savings Certificates (VIII Issue) (Amendment) Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the National Savings Certificates (VIII Issue) Rules, 1989, rule 15 shall be renumbered as sub-rule (1) of that rule and after sub-rule (1) as so renumbered, the following sub-rule shall be inserted, namely:

"(2) Where a certificate has been purchased on or after the 1st day of January, 1999 the amount, inclusive of interest, payable on encashment of the certificate at any time after the expiry of its maturity period shall be Rs. 195.60 for denomination of Rs. 100 and at proportionate rate for any other denomination. The interest as specified in the Table below shall accrue to the holder or holders of the certificate at the end of each year and the interest so accrued at the end of each year upto the end of the fifth year shall be deemed to have been reinvested on behalf of the holder and aggregated with the amount of face value of the certificate.

<table>
<thead>
<tr>
<th>The year for which Interest accrues</th>
<th>Amount of interest accruing on certificate of Rs.100 denomination. (Rupees)</th>
</tr>
</thead>
<tbody>
<tr>
<td>First year</td>
<td>11.83</td>
</tr>
<tr>
<td>Second year</td>
<td>13.23</td>
</tr>
<tr>
<td>Third year</td>
<td>14.80</td>
</tr>
<tr>
<td>Fourth year</td>
<td>16.54</td>
</tr>
<tr>
<td>Fifty year</td>
<td>18.51</td>
</tr>
<tr>
<td>Sixth year</td>
<td>20.69</td>
</tr>
</tbody>
</table>

Note:- The amount of interest accruing on a certificate of any other denomination shall be proportionate to the amount specified in the Table above."

[F. No. 2/31/98-NS.-II]

S. D. PAUL, Under Secy.

Note:—The principal rules were published vide GSR 496(E), dated 1.5.1989 and amended vide GSR 508(E), dated 23.5.1990 and GSR 120(E), dated 8.3.1998.